

217 *Motion re. Sixteenth BHADRA 6, 1894 (SAKA) Indian Copper Corporation 218*  
*Rep. of B.A.C. (Acquisition of Undertaking) Bill*

Committee for Controlling and Supervising Experiments on Animals (Administration) Rules, 1965. [*Placed in Library. See No. LT—3512/72.*]

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13.16 hrs.

#### LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE

MR. SPEAKER : The Committee on Absence of Members from the Sittings of the House in their Seventh Report have recommended that leave of absence be granted to the following Members for the periods indicated against each :—

- (1) Shri D. P. Jadeja—10th April to 1st June, 1972 (Fourth Session).
- (2) Shri M. S. Sanjeevi Rao—31st July to 18th August, 1972 (Fifth Session).
- (3) Shri Chandu Lal Chandrakar—31st July to 1st September, 1972 (Fifth Session).

I take it that the House agrees with the recommendations of the Committee.

HON. MEMBERS : Yes.

MR. SPEAKER : The Members will be informed accordingly.

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#### JOINT COMMITTEE ON OFFICES OF PROFIT

##### THIRD REPORT

SHRI D. BASUMATARI (Kokrajhar) : I present the Third Report of the Joint Committee on Offices of Profit.

13.17 hrs.

#### MOTION RE. SIXTEENTH REPORT OF BUSINESS ADVISORY COMMITTEE

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THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND

TRANSPORT (SHRI RAJ BAHADUR) : I beg to move :

“That this House do agree with the Sixteenth Report of the Business Advisory Committee presented to the House on the 26th August, 1972.”

MR. SPEAKER : The question is :

“That this House do agree with the Sixteenth Report of the Business Advisory Committee presented to the House on the 26th August, 1972.”

*The motion was adopted.*

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#### INDIAN COPPER CORPORATION (ACQUISITION OF UNDERTAKING) BILL\*

THE MINISTER OF STEEL AND MINES (SHRI S. MOHAN KUMARAMAN-GALAM) : I beg to move for leave to introduce a Bill to provide for the acquisition of the undertaking of the Indian Copper Corporation Limited, for the purpose of enabling the Central Government, to conserve and exploit, in a scientific and rational manner, to the maximum advantage of the nation, the copper deposits in the Singhbhum belt in the State of Bihar, to utilise the copper deposits in such manner as to subserve the common good, in the context of the requirements of copper in the country, and for matters connected therewith or incidental thereto.

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for the acquisition of the undertaking of the Indian Copper Corporation Limited, for the purpose of enabling the Central Government, to conserve and exploit, in a scientific and rational manner, to the maximum advantage of the nation, the copper deposits in the Singhbhum belt in the State of Bihar, to utilise the copper deposits in such manner as to subserve the common good, in the context of the

\*Published in Gazette of India Extraordinary, Part II, Section 2, dated 28.8.72.